

**GOVERNMENT OF MEGHALAYA
HEALTH & FAMILY WELFARE DEPARTMENT**

No.Health.103/2020/61

Dated Shillong, the 5th August,2020.

From: Shri.D.D.Sangma, MCS.,
Joint Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

To,

The Deputy Commissioner,
East Khasi Hills District, Shillong/West Khasi Hills District, Nongstoin/South-West
Khasi Hills District, Mawkyrwat/East Jaintia Hills District, Khliehriat/West Jaintia
Hills, Jowai/ Ri-Bhoi District, Nongpoh/West Garo Hills, Tura/South-West Garo
Hills, Ampati/East Garo Hills, Williamnagar/South Garo Hills, Baghmara/North
Garo Hiils District, Resubelpara.

Subject: Declaration of containment area in the District.

Sir/Madam,

I am directed to refer to the subject cited above and to say that the Deputy Commissioners are is hereby authorized to declare any area of the District or part there of as Containment area, after due assessment of the surge of the COVID-19 cases in the area/District. The Deputy Commissioner may declare such area as "Containment area/Zone" only in consultation with the District Medical & Health Officer, District Surveillance Officer/Community Covid Management Committee and the Superintendent of Police of the District for effective enforcement of the order.

It may be mentioned here that containment area is declared when there is a surge in active cases of COVID-19 in a particular area, when there is a necessity for active surveillance of the area and for contact tracing of suspect/confirmed cases in the area. The objective is for isolation of the area, for early detection of cases including contact tracing, breaking the transmission and to prevent its spread to newer places.

The process for declaration of micro-containment area/zone should be very precise to ensure that there is no further spread of the disease and also to test and quarantine all the high and low risk contacts. It must also be ensured that the people within the containment area(s) should not be affected for any medical emergency and other essential services. The containment area can be de-notified later based on the risk assessment and the steps taken for completion of contact tracing, testing and quarantine procedure.

The guidelines for micro plan for containing Local Transmission of Covid-19 issued by the Ministry of Health & Family Welfare has already been circulated vide letter No.Health.122/2020/Pt.I-A dated 23rd April, 2020 for guidance.

This has the approval of competent authority.

Enclosed : Standard Operating Procedure for Micro Containment Zones as notified by the Govt. Vide Order No.Health.122/2020/Pt/47 dt.4.8.2020.

Yours faithfully,



Joint Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.



Memo.No.Health.103/2020/61-A

Dated Shillong, the 5th August, 2020.

Copy to:-

1. P.S. to the Chief Secretary to the Govt. of Meghalaya for kind information of Chief Secretary.
2. The Commissioner & Secretary to the Govt. of Meghalaya, Health & Family Welfare Department for kind information of Commissioner & Secretary.
3. Secretary, Health & Family Welfare Department.
4. Mission Director, National Health Mission (NHM), Meghalaya, Shillong.
5. Director of Health Services (MI), Meghalaya, Shillong.

By Orders, etc.,



Joint Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.

ml/-